## GOVERNMENT OF INDIA MINISTRY OF MINORITY AFFAIRS

#### LOK SABHA

## UNSTARRED QUESTION NO. 2719 ANSWERED ON 17.03.2022

#### AMENDMENT TO DEFINE THE TERM MINORITY

#### 2719. SHRI SHYAM SINGH YADAV

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Government intends to bring an amendment to the Constitution of India to define the term 'minority'; and
- (b) if so, the details thereof and if not, the reasons therefor?

### **ANSWER**

# THE MINISTER OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI)

(a) to (b) The term "Minority" as defined under Section 2(c) of the National Commission for Minorities Act, 1992, inter-alia states that "Minority", means a community notified as such by the Central Government. The Central Government has so far notified six communities as Minority namely Christians, Muslims, Sikhs, Buddhists, Parsis and Jains under powers conferred by Section 2(c) of the National Commission for Minorities Act, 1992.

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